

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.939/(MAH)/2017
CA No.

CORAM:

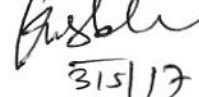
Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2017

NAME OF THE PARTIES: Idemitsu Lube India Pvt.Ltd.
V/s.
Om Sai Honda Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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2	Kapil Shetye	Advocate	 31/5/17
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ORDER

T.C.P. NO. 939/I&BP/NCLT/MB/MAH/2017

1. The Learned Representatives of the Petitioner is present.
2. The Matter is transferred from the Hon'ble High Court under the provisions of Section 433(e) of the Old Act.
3. The Learned Representative is seeking time to comply with the provisions of the Code such as filing of Form No. 5. He is directed to place on record through an Affidavit the Service and to comply with the other formalities.
4. The matter is now adjourned to **11th of July, 2017.**

Dated: 03.05.2017

Sd/-
M.K. Shrawat
Member (Judicial)